

Writ Petition Lodging No. 1137 of 2018

With Appellate Side

Public Interest Litigation No. 72 of 2018

(PIL NO. 46 of 2018)

(Transferred from Aurangabad Bench)

O R D E R

- “(a) Both the Writ Petition and Public Interest Litigation are partly allowed.
- (b) The respondent- High Court shall not fill in 4% of the posts in the subject recruitment process which are required to be reserved for the persons with disabilities under the Act of 2016.
- (c) After the respondent- High Court, on the administrative side, takes a decision, posts be identified so that the reservation as prescribed under the Act of 2016 could be made applicable as per identification of the posts. A fresh recruitment drive be undertaken thereafter at the earliest.
- (d) Subject to the above directions, the ad-interim relief granted by this court on 6/4/2018 stands vacated. The recruitment process in respect of the subject advertisement would continue.

Rule is made absolute in the above terms.”